

Annexure-A
Details of Functionality Available in CBEC GST Application as on 01.12.2017

A) Registration Module:

1. Applications for new registrations assigned to CBEC are visible to CPC Superintendents for approval/query (including applications for casual registration).
2. Post-approval, the taxpayer is assigned jurisdiction based on the Pin Code of the Principal Place of Business. If the Pin Code is either invalid, or falls under the jurisdiction of multiple ranges, the range jurisdiction has to be manually assigned by CPC officers.
3. Post assignment of jurisdiction, the entire registration data (REG-01/REG-26 form along with REG-06 Registration Certificate) is visible to jurisdictional officers at the Range, Division, Commissionerate and Zonal levels.
4. Core amendment requests filed by taxpayers are pushed to jurisdictional Range Superintendents for approval/query.

B) Payments Module

1. Challans generated on GSTN system and paid by taxpayers are visible in PMT-06 format to jurisdictional officers at Range, Division, Commissionerate and Zonal levels.

C) Returns Module

1. GSTR-3B returns as filed by taxpayers in GSTN Portal are available to jurisdictional officers at Range, Division, Commissionerate and Zonal levels in full format.
2. GSTR-1 return as filed by taxpayers in GSTN Portal are available to jurisdictional officers at Range, Division, Commissionerate and Zonal levels in full format.

D) Reports Module

1. Registration: Daily report for Zonal Chief Commissioners
2. Registration: Jurisdictional profile report which shows number of taxpayers (new and migrated) and breakup based on business constitution, nature of business activity etc. This report can be run at Range, Division, Commissionerate and Zone levels.
3. Registration: Taxpayer details can be downloaded as Excel sheet at Range and Division levels
4. ACL: List of ACL Administrators
5. ACL: List of officers mapped in the Application, formation-wise
6. ACL: List of officers mapped in the Application, permission-wise

E) ACL Module:

1. ACL Administrators can migrate taxpayers from one jurisdiction to another
2. ACL Administrators can map officers to a formation and assign a permission set
3. ACL Administrators can assign "Additional charge" to any officers
4. Officers can notify ACL Administrator of their transfer, in order to be mapped to a new formation
5. Officers can notify ACL Administrator of their promotion, in order to be assigned new permissions
6. Officers can notify leave so that ACL Administrator may assign additional charge to an alternate officer.
7. Officers in other verticals like Audit Commissionerates, DG (Audit), DGGSTI etc. can also be mapped after nomination of ACL Administrators